

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA
UNSTARRED QUESTION NO. 596
ANSWERED ON – 23/07/2026

DIGITISATION OF COURTS IN ODISHA

596 SHRI DEBASHISH SAMANTARAY:

Will the Minister of *Law and Justice* be pleased to state:

- (a) the progress made in implementation of the e-Courts Mission Mode Project in Odisha;
- (b) the number of district and subordinate courts digitised in the State;
- (c) whether any additional financial assistance has been provided for strengthening digital judicial infrastructure in Odisha; and
- (d) the future roadmap for improving access to justice through technology?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (d): The e-Courts Mission Mode Project is being implemented in a phased manner across the country with the objective of strengthening the use of Information and Communication Technology (ICT) in the judicial system. The Department of Justice in close coordination with the eCommittee of Supreme Court of India is implementing the e-Courts Project in a decentralized manner through the respective High Courts.

In the State of Odisha, the e-Courts Project is being implemented under the guidance of the Orissa High Court in all district and subordinate courts. A total of 817 out of 845 courts and 203 out of 215 court complexes have been equipped with ICT hardware for the computerisation of courts under the e-Courts Project Phase III. As on 30.06.2026, a total of 42.96 lakh legacy case records, comprising 24.17 crore pages have been digitised across the High Court and District Courts. Presently, 18 courts in the High Court and 343 courts in district judiciary are

functioning in paperless mode by utilizing the PDF-based tools, facilitating digital access to case records and court proceedings.

All 30 District Court websites have been migrated to S3WAAS platform. 320 court establishments across the district judiciary have been successfully migrated from Case Information System (CIS) 3.0 to CIS 4.0. Since, 01.01.2026, CIS has consumed data pertaining to 3.10 lakh FIRs and 2.29 lakh chargesheets through the Inter-operable Criminal Justice System (ICJS) platform.

Further, e-Filing 3.0 software has been implemented across all courts and 1.31 lakh cases have been e-filed till 30.06.2026. Video conferencing facilities have also been enabled across all courts in the State and 7.61 lakh virtual hearings have been conducted till 30.06.2026. In addition, 184 eSewa Kendras have been set up across the State to enhance access to justice for citizens in remote areas.

Under the e-Courts Project Phase III (2023 – 2027), the details of fund sanctioned and utilized by the Orissa High Court are as follows:

(Rs. in crores)

Financial Year	Sanctioned	Utilized
2023-24	9.79	6.77
2024-25	58.48	53.24
2025-26	16.09	14.12
2026-27	7.09	0.43*

*Till 17.07.2026.

Under the e-Courts Project, large-scale digitization of pending, disposed of and historical case records is envisaged to ensure long-term preservation, faster retrieval, reduction in physical storage requirements and improved accessibility for litigants, advocates and judicial officers. In addition, the development of a comprehensive digital and paperless court ecosystem is envisaged to enable end-to-end digital court functioning covering the entire lifecycle of a case. Further, a tripartite agreement has been executed among the Orissa High Court, the State Government of Odisha, and the Government of India to obtain necessary fund sanction for expanding digital court services.
